IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH. NEW DELHI.

MP: 3112, 2371/92 IN DA.1185/91

Date of Decision: 09.09.1992.

Shri Yudhister Dev

Applicant

Shri T.C. Aggarwal

Counsel for the applicant

Versus

Union of India & Ors.

Respondents

Mrs.Raj Kumari Chopra Counsel for the respondents.

CORAM:

The Hon'ble Mr. P.K. KARTHA, Vice Chairman(J) The Hon'ble Mr. B.N. DHOUNDIYAL, Member(A)

> JUDGEMENT (Oral) (delivered by Hon. Vice Chairman Mr. P. K. KARTHA)

Heard the learned counsel for both parties.

The learned counsel for the applicant states that the applicant has given in writing to the respondents that he does not wish to pursue the present application. The respondents have also stated in their reply to MP.2317/92 that the applicant would be entitled to pensionary benefits in accordance with the relevant instructions, issued by the Government on the subject.

- In view of this, nothing survives in the present application and the application is disposed of as having becoming infructuous.
- There will be no order as to costs. 2.

(B.N. DHOUNDIYAL) MEMBER (A)

(P.K.KARTHA) VICE CHAIRMAN (J)

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